

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A.No. 1365 of 1997

Date of order : 29.09.99

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman  
Hon'ble Mr. B. P. Singh, Administrative Member

NIRMALENDU BARDHAN

VS

UNION OF INDIA & ORS (NF RLY)

For the Petitioner : None

For the respondents : Mrs. Uma Sanyal, counsel

O R D E R

S.N.Mallick, V.C.:

This matter has come up for final disposal to-day on the prayer of the learned counsel for the respondents. It is submitted by Mrs. Uma Sanyal, the 1d. counsel for the respondents that the instant application has become infructuous as the petitioner, during the pendency of this application, has retired on superannuation with effect from 28.2.98 as alleged in paragraph 11 of the reply. The only relief prayed for in this OA is for a direction upon the respondent authorities to allow the applicant to resume his duties as Travelling Ticket Examiner (TTE) either at Katihar or at any other place and to allow him to work as TTE till the date of his superannuation. As the petitioner has superannuated in the meantime, the application has become infructuous.

2. Accordingly, the application stands disposed of being infructuous. None appears for the petitioner.

29/9/99

MEMBER(A)

  
VICE CHAIRMAN